

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
Alliance Restaurant & Bars Private Limited**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Alliance Restaurant & Bars Private Limited
2.	Date of incorporation of corporate debtor	11/09/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2011PTC221879
5.	Address of the registered office and principal office (if any) of corporate debtor	R.F: Grd+1,W-P-20, Danarm House, Famous Studio, Mahalaxmi, Dr. E Moses Road, Jacob Circle, Mumbai- 400011
6.	Insolvency commencement date in respect of corporate debtor	25/06/2021(Date of receipt of Order 05/07/2021by Interim Resolution Professional)
7.	Estimated date of closure of insolvency resolution process	01/01/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Anish Gupta Registration No: IBBI/IPA-002/IP-N00285/2017-18/10843
9.	Address and e-mail of the interim resolution professional, as registered with the Board	413, Autumn Grove, Lokhandwala, Kandivali East, Mumbai-400101 Email: anish@csanishgupta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	413, Autumn Grove, Lokhandwala, Kandivali East, Mumbai-400101 Mobile No: 9821099720 Email: ip@csanishgupta.com
11.	Last date for submission of claims	19/07/2021 (i.e.14days from the date of receipt of order to the Interim Resolution Professional.)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html As in 10 above, Please refer Note no. 1 for applicable form.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Alliance**



Restaurant & Bars Private Limited on 25/06/2021 (order received on 5th July, 2021).

The creditors of **Alliance Restaurant & Bars Private Limited** are hereby called upon to submit their claims with proof on or before 19/07/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not applicable.

Note 1:-

Form B - for claims by Operational Creditors except Workmen and Employees.

Form C-for claims by Financial Creditors

Form CA – Claim from Financial Creditors in a class

Form D-for claims by workmen and Employees.

Form E- for claims by Authorized Representatives of Workmen and Employees,

Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/07/2021

Place: Mumbai



A handwritten signature in blue ink, appearing to read "Anish Gupta".

Anish Gupta
Interim Resolution Professional

SCHEDULE I
FORM A

PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF DESTIMONEY INDIA SERVICES PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	Destimoney India Services Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	18/03/2005
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Mumbai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U87190MH2005PTC152063
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	2nd and 3rd Floor, Birla Centurian, Pandurang Budhkar Marg, Worli Mumbai - 400030.
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	05/07/2021
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Anish Gupta Insolvency Professional, 413 Autumn Grove, Near Lokhandwala Foundation School, Lokhandwala Township, Kandivali East, Mumbai - 400101. Phone: +91(22) 29659720 Email : anish@csanishgupta.com Reg. No. IBBI/IPA-002/IP-N00285/2017-18/10843
8	LAST DATE FOR SUBMISSION OF CLAIMS	04/08/2021

Notice is hereby given that Destimoney India Services Private Limited has commenced voluntary liquidation on 05/07/2021. The stakeholders of Destimoney India Services Private Limited are hereby called upon to submit a proof of their claims, on or before 04/08/2021 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date : 06/07/2021

Sd/-
Anish Gupta
Liquidator

PUBLIC NOTICE

TAKE NOTICE THAT i) Ketaki Mukesh Sharma ii) Madhubala Renold Lobo iii) Shivani Delip Mehra, and iv) Pravin N. Shah are intending to sell and our clients are intending to purchase all the pieces and parcels of immovable property describe more particularly in the **Schedule** hereunder written free all encumbrances.

Accordingly, any person having any claim or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, line, license, gift, possession, possession of original title deeds or encumbrance, howsoever or otherwise, is hereby required to intimate to the undersigned at their office, within 15 days from the date of publication of this notice of such claim, if any, together with all supporting documents failing which the transfer shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on our clients.

SCHEDULE OF PROPERTIES

- 1) All that plot of land together with structures, if any, thereon bearing survey number 25/1/A/5 admeasuring approximately 60 gunthas equivalent to approximately 6070 sq. mtr situated in Vajjanath Village, Taluka- Karjat, District - Raigad;
- 2) All that plot of land together with structures, if any, thereon bearing survey number 26 / 14 admeasuring approximately 40 gunthas equivalent to approximately 4046 sq. mtr situated in Vajjanath Village, Taluka- Karjat, District - Raigad;
- 3) All that plot of land together with structures, if any, thereon bearing survey number 26 / 13 admeasuring approximately 20 gunthas equivalent to approximately 2023 sq. mtr situated in Vajjanath Village, Taluka- Karjat, District - Raigad;
- 4) All that plot of land together with structures, if any, thereon bearing survey number 26 / 10 admeasuring approximately 40 gunthas equivalent to approximately 4046 sq. mtr situated in Vajjanath Village, Taluka- Karjat, District - Raigad; and
- 5) All that plot of land together with structures, if any, thereon bearing survey number 26 / 15 admeasuring approximately 20 gunthas equivalent to approximately 2023 sq. mtr out of the total plot admeasuring 2 Acr and 94 gunthas situated in Vajjanath Village, Taluka- Karjat, District - Raigad.

Vandana Pai, Partner,
Bharucha & Partners, 13 Floor,
Free Press House, Free Press
Journal Marg, Nariman Point.

Dated this 30th Day of June 2021

FORM A

PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
Alliance Restaurant & Bars Private Limited

RELEVANT PARTICULARS

1	Name of corporate debtor	Alliance Restaurant & Bars Private Limited
2	Date of incorporation of corporate debtor	11/09/2011
3	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2011PTC221879
5	Address of the registered office and principal office (if any) of corporate debtor	R.F. Grd-1, W-P-20, Danarm House, Famous Studio, Mahalaxmi, Dr. E Moses Road, Jacob Circle, Mumbai-400011
6	Insolvency commencement date in respect of corporate debtor	25/06/2021 (Date of receipt of Order 05/07/2021 by Interim Resolution Professional)
7	Estimated date of closure of insolvency resolution process	01/01/2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS Anish Gupta Registration No: IBBI/IPA-002/IP-N00285/2017-18/10843
9	Address and e-mail of the interim resolution professional, as registered with the Board	413, Autumn Grove, Lokhandwala, Kandivali East, Mumbai-400101 Email: anish@csanishgupta.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	413, Autumn Grove, Lokhandwala, Kandivali East, Mumbai-400101 Mobile No: 9821099720 Email: ip@csanishgupta.com
11	Last date for submission of claims	19/07/2021 (i.e. 14 days from the date of receipt of order to the Interim Resolution Professional.)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html As in 10 above, Please refer Note no. 1 for applicable form.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Alliance Restaurant & Bars Private Limited** on 25/06/2021 (order received on 5th July, 2021). The creditors of **Alliance Restaurant & Bars Private Limited** are hereby called upon to submit their claims with proof on or before 19/07/2021 to the interim resolution professional at the address mentioned against entry No. 10.

All the financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA – Not applicable.

Note 1:-
Form B - for claims by Operational Creditors except Workmen and Employees.
Form C - for claims by Financial Creditors
Form CA – Claim from Financial Creditors in a class
Form D - for claims by workmen and Employees.
Form E - for claims by Authorized Representatives of Workmen and Employees.
Form F - for claims by Creditors other than Financial Creditors and Operational Creditors
Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/07/2021
Place: Mumbai

Sd/-
Anish Gupta
Interim Resolution Professional

KERALA STATE ROAD TRANSPORT CORPORATION
Transport Bhavan , Fort P.O , Thiruvananthapuram
- 695023

E-TENDER NOTICE

Name of Item	Qty	Last Date of Bid submission
Premium Class Fully Built AC - Sleeper Diesel Propelled Bus	8 Nos.	06.00 PM 12.07.2021
Vehicle Location Tracking Device	5000 Nos.	06.00 PM 13.07.2021
Multi Function Printer	35 Nos.	06.00 PM 17.07.2021
PVC ID Card Printing Accessories	15000 Nos.	
Laminated Glass P6000	300 Nos.	06.00 PM 21.07.2021
Laminated Glass P8000	100 Nos.	
Thermal Paper Rolls	6500000 Rolls	06.00 PM 24.07.2021

For the detailed tender document visit:
www.etenders.kerala.gov.in,
www.keralartc.com/tenders/purchase, e-mail : sr@kerala.gov.in

Chairman & Managing Director
06.07.2021

homefirst
We'll take you home

Home First Finance Company India Limited
CIN:U65990MH2010PTC240703,
Website: homefirstindia.com Phone No.: 1800330008425
Email ID: loanfirst@homefirstindia.com
DEMAND NOTICE U/s 13(2)

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as borrower/co-borrower guarantor for the loan agreement. Consequent to the defaults committed by you, your loan account has been classified as non-performing asset on 04/07/2021 under the provisions of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Home First Finance Company India Limited have issued Demand Notice u/s 13(2) read with section 13(13) of the SARFAESI Act to the address furnished by you. The said notices are issued as on 04/07/2021 and these notices state that you have committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002:

Sr. No.	Name and Address of the Account, Borrower(s) & Guarantor(s)	Details of the security to be enforced	Total Outstanding as on date of Demand Notice plus further interest and other expenses (in Rs.)
1.	Anil Shinde, GITAANIL SHINDE	Flat No.C-302, 3rd Floor, Gat No. 165, Aapla Ghar Sanawadi, Taluka Shirur, Village Sanaswadi, Pune	Rs. 10,31,602/-
2.	Vilas Shinde, Rupali Shinde, VIJAY BABURAO SHINDE	Flat No. 402, building- D, Aapal Ghar Sanaswadi, Gat No. 165(PhaseI), 181&183(PhaseII), Gat no.175,176(PhaseIII) Dingrajwadi, Behind Kalyani Forge, Sanaswadi, Pune 412 208 Pune 412208	Rs. 9,34,819/-
3.	Ramesh Degave	Flat No. 301, Building C, Aapal Ghar Sanaswadi, Gat No. 165(PhaseI), 181&183(PhaseII), Gat no.175,176(PhaseIII) Dingrajwadi, Behind Kalyani Forge, Sanaswadi, Pune 412208	Rs. 3,57,522/-
4.	Balu Babanrao Shinde, SUREKHABALU SHINDE	Flat No. 206, Building B2, Aapal Ghar Ranjangaon, Gat No. 986, Near Ganpati Temple, Pune 412209	Rs. 7,96,780/-
5.	Nikhlesh Nakhate	Flat No. 102, Building C, Aapal Ghar Chakan, GAT No.407 and 409/4, Nanekharwad, Talegaon, Chakan,Pune-4105501	Rs. 16,41,938/-
6.	Rahimulla Shaikh, JULEKHA SHAIKH	Flat No. 001, Building D8, Anandgram Wakhrli, Phase-1, Solapur Pune Highway, Wakhrli, Pune 412203	Rs. 11,09,964/-
7.	Ravindra Sadashivrao Raut, SANGITA RAVINDRA RAUT	Flat No. 304, Building E, Aapal Ghar Sanaswadi, Gat No. 165(PhaseI), 181&183(PhaseII), Gat no.175,176(PhaseIII) Dingrajwadi, Behind Kalyani Forge, Sanaswadi, Pune 7412 208 Pune 412208	Rs. 12,12,346/-
8.	Adinath Ramdas Survashe, Champa Sonawane	Flat No. 201, Building B4, AnandgramWakhrli, Solapur Road, Near Sahyadri Cement Factory, Pune highway, Wakhrli, Pune 412203	Rs. 9,65,337/-
9.	Anirudha Joshi, SACCHIDANAND AMBADAS JOSHI	Flat No. 411, Building C, Aapla Ghar Talegaon Dhamdhare GAT no. 3439, Talegaon-Shikrapur Road, Taluka- Shirur, Pune- 412 208	Rs. 9,40,133/-
10.	Satyannand Singh	Flat No. 30, Q-3, Dreams Niwara Phase-I, Near Prayagdharm Hospital, Koregaon Mul, Urii Kanchan, Tal -Haveli, Pune - 412202	Rs. 6,35,658/-
11.	Raju Tulshiram Shevale, MamtaAshok Ghongade	Flat No. 505, Shinde Plaza, S. No. 13/12/26, Mauje Narhe Pune Maharashtra 411041	Rs. 16,24,547/-
12.	Dnyanoba Sopan Paygude, Rupali Dnyanoba Paygude, Sopan Paygude	Flat No. 7, Shrutli Heights, Near Sinhgad college of Engineering Ambeegaon BK Pune Maharashtra 411041	Rs. 13,77,931/-
13.	Ananta Ashok Renuse, Ashok Rambhau Renuse	Flat No. 307, Vighnaharta Paradise, Survey No. 8, Hissa No.8, Opp. Abhinav College, Narhe, Pune Pune Maharashtra 411041	Rs. 12,09,295/-
14.	Aniket Swami, Vanuja Venkatesh Swami	Flat No. 201, Siddhivinayak Apartment, Sr No 20, Hissa No 2/2, plot no 19, Mamundi, Dehuroad, Pune Pune Maharashtra 412101	Rs. 14,27,088/-
15.	Suraj Ganesh Pardeshi, Rani Suraj Pardeshi	Flat No. 204, Shree Apartment - Phase 2, Sr No 102/2, Plot No 63&64, Manjri Greens road, Shingote park, Mauje Manjari, Pune Maharashtra 412307	Rs. 10,10,846/-
16.	Yadav Ruplali B, Vikaslat Ahir, Dhapu Roop Lal Ahir	Flat No. 102, Building B-4, Karmayog Housing Complex Sr. no.156 A/14 & 15 , B-4 Building Karmayog housing complex pimpli waghare opp. Dr. beck & co. pune Pune Maharashtra 411018	Rs. 21,30,808/-
17.	Ashok Jagtap, MANGALA ASHOK JAGTAP	Flat No. 204, Building 12, Balaji Nisarg X, Gate No. 48, Shirwaswadi (Wadebolai), Wagholi Annex, Pune, Pune 412207	Rs. 11,11,687/-
18.	VINOD KUMAR CHANDGUDE	Flat No. 401, Block D, Phase-II, Aapla Ghar Sanaswadi, GAT No. 175 and 176, Dingrajwadi, Sanaswadi, Shirur, Pune	Rs. 13,47,770/-
19.	Punam Bhalekar, Santosh D Bhalekar	Flat No. 406, Building- A3, Playtor Rajgurunagar, Gat no. 189,190, Rajgurunagar, Taluka Khed, District Pune 411505	Rs. 10,72,584/-
20.	Parashuram Jadhav, Sapana Parashuram Jadhav, Raju Hanumant Jadhav, Seema Raju Jadhav	Flat No. 102, V R Enclave - B, S no 140 manjhari Budruk Pune Maharashtra 412307	Rs. 15,87,051/-
21.	Sevil Chandgdev Lawande, Savita Chandgdev Lavande, Chandgdev Vitthal Lavande	Flat No. 107, Aditya Glory, Survey no 97 manjhari budruk Pune Maharashtra 412307	Rs. 14,10,746/-
22.	Unde Pravin Bhaskar, Unde Ardhana Pravin	Flat No. 201, Ananya Park, S no 127/2/2 Manjari Budruk Near SNBP school Manjari keshavnagar road manjari Pune 412307	Rs. 18,07,656/-
23.	Satyannand Singh	Flat No. 402, Avighna Iris, S.No. 140/3/2, Near Indian oil petrol pump, Opp galaxy apartment manjri pune Maharashtra 412307	Rs. 14,16,128/-
24.	Balsane Arun Ashok, Devyani Arun Balsane	Flat No. 302, Vasant Ratna, S No 128/4 Manjari Green Wood Society, Manjari Bk, Pune Maharashtra 412307	Rs. 13,57,220/-
25.	Navnath Kaduba Sankpal, Savita Navnath Sankpal	Flat No. 201, Vasant Ratna s no 128/4 manjari green wood society,manjari bk pune Maharashtra 412307	Rs. 12,45,176/-
26.	Ranjeet Laxmi Raut, Sima Ranjeet Raut	Flat No. 401, Delight Aura, Survey no 127/2/2 at mouje manjari bk taluka haveli pune Maharashtra 412307	Rs. 11,39,732/-
27.	Laxmikant Govindrao Ghule, Bhagyashri Laxmikant Ghule	Flat No. 305, Rutugandh, 83/2/5 Dangat Patil Nagar, Shivane Pune Maharashtra 411023	Rs. 13,62,994/-
28.	Vinod Rohidas Alane, ROHIDAS NARAYAN AALANE	Flat No. 204, B WING, Sai Balaji Residency, Survey No 647 Wagholi Pune Maharashtra 412207	Rs. 11,64,602/-
29.	KAILASHCHAND PRAJAPAT, Lilaidevi Kailas Prajapati	Flat No. 101, C WING, Shri Krishna Oasis, Off Someshwar Nagar Road, Near More Store, Lonikand Pune Maharashtra 412216	Rs. 17,71,510/-
30.	Sameer Akbar Shaikh, Shahista Khan, Mansur Pathan	Flat No. 401, Fresia Sky III, Survey no 127 2/2 manjari budruk taluka haveli Pune Maharashtra 412307	Rs. 15,70,878/-
31.	Prashant Bhanudas Nanaware, Vidya Gorakh Gangavane	Flat No. 401, Laxmi Park, S.no.105, Hissa no.4/2 Majri Budruk, Pune 412307	Rs. 13,97,175/-
32.	Harish S Hargude, Vishal Shivaji Hargude	Flat No. 301, Block-A, Mayuri Residency Gat No. 1405, Tal. Shirur, Sanaswadi, Dist. Pune 412208	Rs. 19,09,487/-
33.	Parmeshwar Sahani, Shmmbhavati Sahani	Flat No. 503, Angel Heights, Survey No. 8, Hissa no. 10, Narhe, Pune Maharashtra 411041	Rs. 14,73,333/-
34.	Pirappa Sidhappa Nagayya, Sharada Sidhappa Nagayya	Flat No. 202, Laxmi Tower-B, 127/1, Manjari Bk, Tal Haveli, dist Pune Maharashtra 412307	Rs. 14,70,605/-
35.	Rafikuddin Jahiruddin Shaikh	Shop No. 1, B Wing, Meera - B, Near SNBP School, Manjari, Pune, Maharashtra 411036	Rs. 9,63,412/-
36.	Sanjay Vinayak Deshmukh, Swarupa Sanjay Deshmukh	House on Plot No.19, Behind Kimchi Hotel, Sambhaji Nagar, near HP Petrol Pump, Kharadi, Pune Maharashtra 411014	Rs. 28,54,016/-
37.	Tushar Shikahari Borde, Sakahari Vasant Borde, Sunita Sakahari Borde	Plot No.6, Sr. no. 51/1B/2, Lane no. 2, Adarsh Colony, Lohegaon, Pune Maharashtra 411047	Rs. 2,12,482/-

You are hereby called upon to pay Home First Finance Company India Limited within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost failing which Home First Finance Company India Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrowers, mortgagors and the guarantors. The power available to the Home First Finance Company India Limited under the said act include (1) Power to take possession of the secured assets of the borrowers/guarantors including the rights to transfer by way of lease, assignment of sale for releasing secured assets (2) Take over management of the secured assets including rights to transfer by way of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by Home First Finance Company India Limited shall vest in all the rights and relation to the secured assets transferred as it the transfer has been made by you. In terms of the Provisions of the Section 13(13) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated/mortgaged to the Home First Finance Company India Limited without prior consent of the Home First Finance Company India Limited.

Place: Pune
Date: 07/07/2021

Signed by: AUTHORISED OFFICER,
Home First Finance Company India Limited

SANKHYA FINANCIAL SERVICES PRIVATE LIMITED

CIN: U65990MH2005PTC151407
Registered Office: 109/110, First Floor, Balarama Premises, Bandra Kurla Complex, Bandra (E) Mumbai Mh. 400051
Telefax: 022 4084 5000; Fax No: 022 3068 1151; Email: cs@trustgroup.in

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE HALF YEAR AND THE YEAR ENDED 31ST MARCH 2021

Sr No.	Particulars	For the Half ended	For the Year ended	
		31-03-2021 Audited (₹ In Lakhs)	31-03-2021 (Audited) (₹ In Lakhs)	31-03-2020 (Audited) (₹ In Lakhs)
1	Total Income form Operations	2,171.62	4,292.61	4,697.65
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	476.86	1,002.09	632.37
3	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	476.86	1,002.09	632.37
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	305.26	701.82	404.73
5	Total Comprehensive Income for the period [Comprising Profit/(loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-	-	-
6	Paid-up Equity Share Capital (Face value of ₹ 10 each)	3,200.00	3,200.00	3,200.00
7	Reserves (excluding Revaluation Reserve)	4,298.58	4,298.58	3,596.76
8	Net Worth	9,831.06	9,831.06	9,129.24
9	Debt Equity Ratio	1.83	1.83	0.99
10	Earnings Per Share (of ₹ 10 each)			
	Basic Diluted	0.76 0.43	1.75 0.99	0.93 0.52
11	Capital Redemption Reserve	-	-	-
12	Debenture Redemption Reserve	-	-	-
13	Debt Service Coverage Ratio	1.35	1.52	1.53
14	Interest Service Coverage Ratio	1.40	1.42	1.22

Note:

1. The above is an extract of detailed annual Financial Results filed with BSE under Regulation 52 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation 2015. The full format of annual Financial Results are available on website of BSE i.e www.bseindia.com and website of the Company i.e http://www.trustgroup.in/sankhya_financial_services_private_limited.php.
2. For the applicable items referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosures Requirements) Regulation 2015, the pertinent disclosures have been made to BSE and can be accessed on the website of BSE i.e www.bseindia.com.
3. As the company has adopted IND AS from year ended 31st March, 2020, figures for half year ended 31st March, 2020 are not available for comparison.

For and on behalf of the Board of Directors
Sankhya Financial Services Private Limited

Sd/-
Nipa Sheth
Director
DIN: 00081064

Place: Mumbai
Date : 05.07.2021

KSS LIMITED

(Formerly Known as K SERA SERA LIMITED)
CIN: L22100MH1995PLC092438
Registered Office : Unit No. 101A and 102.1st Floor, Morya Landmark II, Plot B-17, Andheri (W), Mumbai-400053
Tel: 022 40427600/40288600 Fax: 022 40427601 Web: www.kserasera.com Email: info@kserasera.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED 31ST MARCH, 2021

Sr. No.	Particulars	Quarter ended on		Year ended on	
		31-03-2021 (Unaudited)	31-12-2020 (Unaudited)	31-03-2020 (Audited)	31-03-2021 (Audited)
1	Revenue from Operations	-	-	-	-
(a)	Net Sales	-	-	-	-
(b)	Other operating Income	26.81	20.16	-	47.31
	Total Income (a+b)	26.81	20.16	-	47.31
2	Expenditure				
(a)	Employees benefits expenses	4.77	4.76	7.60	10.52
(b)	Finance Costs	0.01	-	-	0.01
(c)	Depreciation, Amortization & Depletion Expenses	27.68	27.67	34.85	110.69
(d)	Other Expenses	24.07	6.61	14.89	48.80
	Total Expenditure (a to d)	56.53	39.04	57.34	170.02
3	Profit / (Loss) before exceptional items and tax(1-2)	(29.71)	(18.88)	(57.34)	(122.70)
4	Exceptional items	-	-	-	-
5	Profit / (Loss) after exceptional items and tax (3-4)	(29.71)	(18.88)	(57.34)	(122.70)
6	Tax Expense:	-1.98	-	-4.96	-1.98
(a)	Current Tax	-1.98	-	-4.96	-1.98
(b)	Deferred Tax	-	-	-	-
7	Profit / (Loss) for the period (5-6)	(27.73)	(18.88)	(52.38)	(120.72)
8	Profit/(Loss) from discontinued operations	-	-	-	-
9	Tax expenses of discontinued operations	0.00	0.00	(52.38)	(120.72)
10	Net profit (loss) from discontinued operation after tax (8-9)	-	-	-	-
11	Profit/(Loss) for the period (7+10)	(27.73)	(18.88)	(52.38)	(120.72)
12	Other Comprehensive Income	-	-	-	-
(a)	(i) Items that will not be reclassified to profit or loss	0.00	0.00	0.00	0.00
(b)	(ii) Income tax relating to items that will not be reclassified to profit or loss	0.00	0.00	0.00	0.00
(c)	(iii) Items that will be reclassified to profit or loss	0.00	0.00	0.00	0.00
(d)	(iv) Income tax relating to items that will be reclassified to profit or loss	0.00	0.00	0.00	0.00
	Total other comprehensive income net of taxes	0.00	0.00	0.00	0.00
9	Total Comprehensive Income for the period/year (7+8) Comprising Profit (Loss) and Other comprehensive Income for the period	(27.73)	(18.88)	(52.38)	(120.72)
10	Net Profit (Loss) and Other comprehensive Income for the period	(27.73)	(18.88)	(52.38)	(120.72)
11	Net Profit (Loss) for the period (7+10)	(27.73)	(18.88)	(52.38)	(120.72)
12	Other Comprehensive Income	-	-	-	-
A2	Earning per equity share of Rs 1/- each				
(1) Basic		(0.00)	(0.00)	(0.00)	(0.01)
(2) Diluted		(0.00)	(0.00)	(0.00)	(0.01)

See accompanying note to the financial results:

Statement of Consolidated Audited Results for the Year ended 31st March, 2021

Sr. No.	Particulars	Quarter ended on		Year ended on	
		31-03-2021 (Unaudited)	31-12-2020 (Unaudited)	31-03-2020 (Audited)	31-03-2021 (Audited)
I	Revenue from Operations	115.77	94.54	1,461.18	290.70
II	Other income	20.34	41.79	77.55	70.38
III	Total Income (I+II)	136.11	13		

ली
री,
ब
ही
ने
ले
या
णि
ता
ग,
त
शी

वर
नी
णा
त्र,
वर
की
ना
न,
इन
क
ई,
ळ
ते

त
ना
गा
डी
र्षी
क
नी
क्रे
ने
दे
नी

करायला हवेत असे मत नागरिकांनी व्यक्त केले आहे.

फॉर्म ए	
जाहीर उद्घोषणा	
(भारतीय नावारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)	
अलायन्स रेस्टॉरंट अँड बार्स प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता	
संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	अलायन्स रेस्टॉरंट अँड बार्स प्रायव्हेट लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	११.०९.२०११
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	आरओरी - मुंबई
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्रमांक	U74900MH2011PTC221879
५. कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	आर.एफ.: तळमजला-१, डब्ल्यू-पी-२०, दनार्म हाऊस, फेमस स्टुडियो, मटालव्ही, डॉ. ई. मोझेस रोड, जेकब सर्कल, मुंबई - ४०००११.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	२५.०६.२०२१ (अंतरिम ठराव व्यावसायिकाद्वारे आदेश दि. ०५.०७.२०२१ रोजी प्राप्त झाला)
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	०१.०१.२०२२
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	सीएस अनिश गुप्ता नोंदणीकरण क्र. : IBBI/IPA-002/IP-N00285/2017-18/10843
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	४१३, ऑटम गोल, लोखंडवाला, कांदिवली पूर्व, मुंबई - ४००१०१. ईमेल: anish@csanishgupta.com
१०. अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल	४१३, ऑटम गोल, लोखंडवाला, कांदिवली पूर्व, मुंबई - ४००१०१. मोबाईल क्र.: ९८२१०९९७२० ईमेल: ip@csanishgupta.com
११. दावे सादर करण्याचा अंतिम दिनांक	१९.०७.२०२१ (म्हणजेच अंतरिम ठराव व्यावसायिकास आदेश प्राप्त झाल्याच्या दिनांकापासून १४ दिवस)
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये कर्जदारांचे वर्ग, जर असल्यास.	निश्चित करावयाचे आहे
१३. वर्गामध्ये कर्जदाराचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	निश्चित करावयाचे आहे
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल :	वेब लिंक: https://www.ibbi.gov.in/downloadform.html वरील क्र. १० मध्ये असल्यानुसार, लागू अर्जाकरिता कृपया टीप क्र. १ पहा.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी दिनांक २५.०६.२०२१ रोजी अलायन्स रेस्टॉरंट अँड बार्स प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. (आदेश दि. ०५ जुलै, २०२१ रोजी प्राप्त झाला)

अलायन्स रेस्टॉरंट अँड बार्स प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह १९.०७.२०२१ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

वितीय धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

बाब क्र. १२ समोर नमूद केल्यानुसार वर्गांशी संबंधित असणाऱ्या वितीय धनकोंनी फॉर्म सीएमध्ये वर्गाचे प्राधिकृत प्रतिनिधी (वर्गाचा उल्लेख करावा) म्हणून काम करण्याकरिता बाब क्र. १३ समोर दिलेल्या तीन दिवाळखोरी व्यावसायिकांमधून त्यांच्या पसंतीचा प्राधिकृत प्रतिनिधी नमूद करावा. - लागू नाही.

टीप १:-

फॉर्म बी - कामगार आणि कर्मचारी तगळता कार्यरत धनकोंद्वारे दाव्यांकरिता

फॉर्म सी - वितीय धनकोंद्वारे दाव्यांकरिता

फॉर्म सीए - वर्गातील वितीय धनकोंद्वारे दावा

फॉर्म डी - कामगार आणि कर्मचाऱ्यांद्वारे दाव्यांकरिता

फॉर्म ई - कामगार आणि कर्मचाऱ्यांच्या प्राधिकृत प्रतिनिधीद्वारे दाव्यांकरिता

फॉर्म एफ - वितीय धनको आणि कार्यरत धनको व्यतिरिक्त धनकोंद्वारे दाव्यांकरिता

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

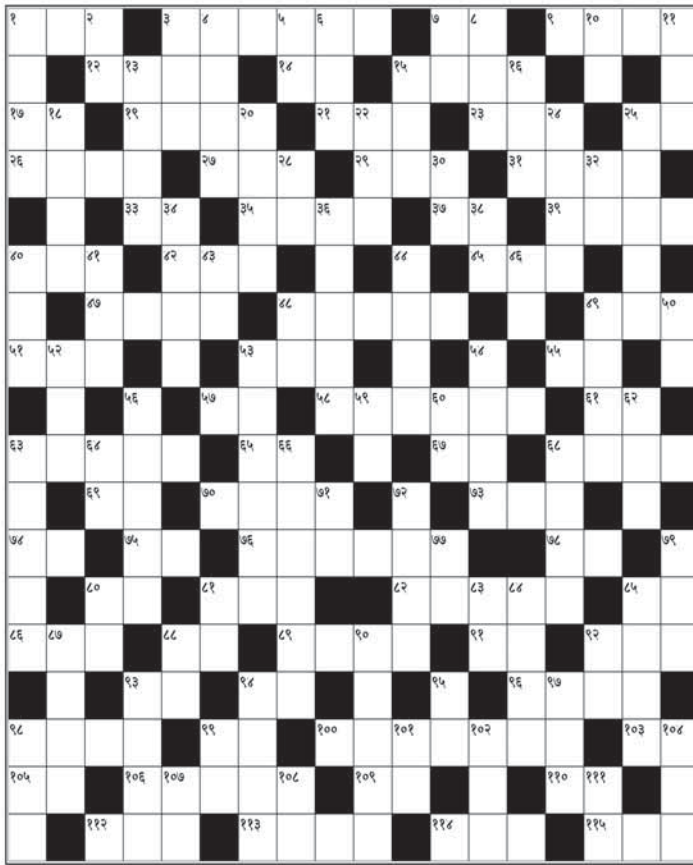
सही/-
अनिश गुप्ता
अंतरिम ठराव व्यावसायिक

दिनांक: ०७.०७.२०२१
ठिकाण: मुंबई

महाशब्दकोडे-२२६४

आडवे शब्द - १. वाणीचा तिसरा प्रकार ३. धानि सामान
हलवणे ४. आणीबाणीचा प्रसंग ९. पुष्कळजण जस्त १०.
निवडणे, नई ११. एक ओथोथी वसती १२. पळूत जाणे
१३. पुर्वी १४. धुसकूट १५. यामिनी, रात्र २३. सैन्याचा
दाणागोटा २५. यती, कृषी २६. ध्याचे कारण २७. क
२९. संगतीतला एक रात्र ३१. बाईथिनि ३३. तिसरी तिथी
३४. समानाती आश्रम या राज्याच ३७. शिशा, देड (हिंदी)
३८. डफार काढडे ओढणारा ४०. केस ४२. नग्नपणा
४५. मांडलेली हातारे ४६. चमळतीचे काम ४८.
अय्याकती नासि होतारे ४९. पुणे शहराचा ५१. आडवे
दुधाचा पदार्थ ५३. श्रांती, मिळकत ५५. जिला गुणवत्ताची ती
संख्या ५६. हा सलूक हवे ५८. नाजूक ५९. जीवोद्द हेमन
न कोमेश्वर ६१. निवाळ, नवीन ६३. अजोबाड मेहनत
करणे ६५. अप्रचुम्भ, मुलवा ६७. कलह ६८. अर्षा पावठेरे
६९. पाणीचा ७०. जन्मठेरावर लायलेले ७३. स्वयं
जाणारी विवाह ७४. मोलाळा ७५. कृष्ण पण ७६.
दुष्कृत्याचे कसेली सर्मयन ७८. अंतःकरण ८०.
डोळबाबाल गर ८१. फुलतील राजकण ८२. तितीबाईची
कल ८५. फळाची फोड ८६. लहान मुल ८८. वाग
८९. दत्तासन (हिंदी) ९१. धोनीचा जसो नंबर
९२. आदिमसीमाली एक जमात ९३. देश ११. सांगली
जिल्ह्यातील पुणे संस्थान ९६. पटाडि, वाकूवराज ९८.
शेलेक ९९. मुंबईकरांचा घरगडी १००. मनहानी करणारे
१०३. राधा १०५. बाप १०६. समुत्पत्ती १०८ १०९.
मजबूत (ई.) ११०. कापूस जगातील १११. तपावत,
मध्यपणा ११३. भेग पडणे ११४. भिस्त ११५. पसाल
११६.

उभे शब्द - १. मनात रवलेले वेत २. बंडीया मराठी
मोर्ता ३. निष्ठ, दुःखी ४. झडकना, लोचप ५. पातळी, नीच
६. लोटाळा ७. बंडा पाळण्यास बाबतचा शब्द ८. गोशरी ९.
डरपोक, भिमा (हिं.) १०. उच्चारी भाषेची ओळख ११.
भावाची पत्नी १२. मुन्हावर नाव गाऊनारा १५.
विजलयेच्या दुध्याच्या बड्या १६. वर, ओलाव १७.
साहित्यिक २०. बावरी २२. विशिष्ट वर्गाचा मृग २४.
सोम्या कायदा न घेणे २९. परतण्यास पाव बडोळा जाणे ३०.
सुसंभ काय ३०. वासव्य, वासव्य ३२. विजोपायी ३६.
३८. समवायबारातील ३९. बाग्या पहारा ठेवण्यात ४०.
स्मर, टिकण ४०. हतो ३१. ४१. हिस्सा वाटण्यास 'मकडी'ला
बळत नाही मनावात ४२. शहाडसोपायी टांगिक, हिंदीतील



पत्र ४४. उन्मत्त, वेपर्वा ४६. खालावत जाणारी स्थिती ४८. कमी कमी होत जाणे ४९. परमेश्वरकृपेचा लाभ होण्याजोगे ५०. वांस दस्ते कागद ५२

जर्नाटोल ५३. अण्वयन्त्रन काल्या रागाडा ५४. पोटावन्न पडलेल गणतीये नाव ५६. अधिकार नसताना ताव्यात येव ५७. लताव ६०. कुंभारा भडि ६१. खोटाया वार्ता सांगारा ६३. पुताखोना धाव्याया अपसासी शब्द ६४. चिखलरा होमा ६६. माजनाया नवताये नाव ६७. उण ७१. पोळ्या भाज्याये पात्र ७२. आलेप ७३. लग्नाया मुठ्ठा ७५. गाय्यात आळणारा एकटी ८०. वंकीको येईन ८१. तीर्थ शंभये साधन ८३. कोळ्या ककाराया ८४. नियमाय असुकरा ८५. निदात एवडे तरी ८७. खबोटील ८८. छवा ९०. हातयाय काणये ९२. कुकाकाठये मंदिराये शहर ९३. एक पालेभाजी ९४. जामिनीक (हंती) ९५. लताव ९६. रासश शब्दाया अपभ्रंश ९८. निकल, निगीय ९९. पोतर, पात्र १००. स्या (करणे) १०२. पणयाय पात्र १०४. बहुदा पण धुणे (सं.) १०७. भय, भोती (हंती) १०८. सोन्याचोळ्या तारेची मुंडाळी १११. हिंदीत पावला पालेभाजी ★

महाशब्दकोडे २२६३ चे उत्तर-

आठवें शतः १. किफावतारी ६. धुरावे ६. बकास ११. महाड १२. सरकारी १६. राजकारण १७. टपकन १९. भाका २०. २१. शस्त्राली २२. धुरे २३. धार २४. भूलन २५. धागा २६. पुन ३०. सकार ३२. तलवती ३३. फुरसत ३४. चला ३७. आरस ३९. वाकन ४०. ड ४१. उप ४२. डूल ४३. तावडी ४६. भोडला ४८. खर ५०. करपार ५२. सद् आदि दाद ५५. जिता ५७. मलमल ५९. सरल ६०. मीना ६१. धार ६२. गोस ६३. तवना ६४. वसा ६६. तपकन ६७. अंग ७०. रज ७२. धामपाद ७५. संग ७६. धमपाणी ७९. लाट ८०. मेतुट ८२. नवजात ८५. कडवसा ८६. डेह ८९. नग ९०. तवकी ९१. सट ९६. नवती ९७. रसमान ९८. शतावका ९९. खन १००. वापकार १०४. कपास १०६. तिडीकी १०७. दमट १०९. काका ११०. बावपाण १११. मारा ११२. डराला ११३. क्रीमि **उभे शतः** १. किरोटधारी २. यमक ३. तहानक लाडू ४. गीड ५. चिर ६. धुरी ७. डोरा ८. बकास ९. करली १०. वार ११. माग १२. कपुतन १३. पण १६. धार १७. पार १९. भाल २०. पोस २५. डर २७. काका २८. पसि २९. पखड ३०. सि ३१. सरतावाण ३३. तलकड ३५. तप ३६. चखड ३८. सावर ३९. लक ४०. प्रणिता ४१. मय ४७. लांबिवाचा ४९. रमनपाण ५१. रस ५२. मनापन ५३. आजवर ५६. दान ५६. ताम ५७. मल ६०. लवण ६१. सासरी ६२. चव ६६. अंगमेहनत ६९. रोग ७१. जतन ७२. घटक ७३. घाडव ७४. टप ७५. धट ७७. धमग ७८. संवसार ७९. कुनती ८१. मतवाडी ८४. तकरवी ८६. वारत ८७. सासर ९०. रसद ९३. टपकाका ९६. सरम ९७. ताक ९८. खडावा ९९. बाण १०१. धकक १०२. दादला १०३. पे १०४. कण १०५. दाग १०६. तिडा १०७. टक १०९. कास

पुण्यात रस्ते अपघातांमध्ये तिघांचा मृत्यू

- पुणे

पुण्यातील वावनवडी,
 विश्रवावाडी आणि हडपसर
 परिसरात झालेल्या तीन
 वेगवेगळ्या अपघातात तिघांचा
 मृत्यू झाला. विश्रवावाडी येथील
 पौष्ठीतील धात्री पौर्णिमे
 चैत्री सोमर १३ बुध गेली
 परधाय वेगातील दुचाकीने
 स्टेप्लाय केल्या झालेल्या तीन
 ठप्पोला धडक दिली होती.
 यामध्ये विलीन राहू लष्करे
 (ग. मुन्नाबा विलीन धात्रीने) हे
 गंभीर जखमी झाले होते.
 सोडाला कपाळावळी
 आणि होक्याला मारार
 लागल्याने गंभीर अवस्थेत
 त्याच्यावर उपचार सुरू होते.
 उधालादामन्या त्यांचा मुन्ना
 झाला. वावनवडी पौर्णिमेस
 ठाऊकल्या हद्दीतील मंगराडीत
 चौक पेटोल पंपावळ अनात
 शिक्षावाकाने सायकल चढात
 जाण्याचा एका व्यक्तीला
 धात्री धडक दिली. यामध्ये

ताडोबातील रुबाबदार 'खली' वाघाचा
गोरेवाडात उपचारादरम्यान मृत्यू

■ नागपूर

येथील गारेवाडा बचाव केंद्रात
उपचार सुरू असलेल्या
आणण्यात खली (टी-५०)
या वाघाचा अखेर काल
सोमवारी मृत्यू झाला. गेल्या
दोन महिन्यांपासून त्याच्यावर
उपचार सुरू होते.ताडोबा
बफर झोनमध्ये ८ मे रोजी
मोहर्ली आगझरी वनपरिक्षेत्रात
तो एका वनकर्मचा-यांना



जखमी अवस्थेत आढळला होता. त्यानंतर नागपुरात गोवाबाडा बचाव केंद्रात त्याच्यावर उपचार सुरू होते. ताडोबात येणा-या पर्यटकांसाठी हा खली वाघ आकर्षणाचे केंद्र बनला होता.

अत्यंत रुबाबदार असलेला खली वाघाचा आगझरी वनपरिक्षेत्रात वावर

गंधीरू जखमी झालेल्या प्रकाश
हनुमका करंडे (७१), केदारगिरी
मन गल्ली वानराडी त्रिपाठी
मनू झाला. याप्रकरणी असात
निष्ठायांच्या या विरोधात
वानराडी पोलीस ठाण्यात
गुनवडी दाखल करण्यात आला
आहे. तसे हद्दमर्या पोलीस
ठाण्याच्या हद्दीतील सबावड
रस्त्यावर झालेल्या अपघातात
वानराडी मल्लिधर सोनार
(वय ५२) यांना मृत्यू झाला
आहे. बलाढ्यासोबत
सोनार हे पत्नीसह दुबाकीने
जात होते. त्यावेळी दुप्पट
चालका ओळखरेक करण्याच्या
प्रयत्नात असणारी एक कार
बलाढ्यासोबत सोनार यांच्या
दुबाकी वर येऊन धडकली.
यामध्ये गंधीरू जखमी झाल्याने
बलाढ्यासोबत यांचा मृत्यू झाला
तसे त्यांच्या पत्नी गंधीरू जखमी
झाले आहेत. हद्दमर्या पोलीस
ठाण्यात याप्रकरणी सिव्हर कार
चलकाविबद्दल गुनहा दाखल
करण्यात आला आहे.



- मुंबई

अती उण्णता आणें पवसाय पावसाये बरीच बसवपाचें
हातलेल्या लोकानें पत पावसाये वरीच बसवपाचें
माम्नुन् पत गेणे अपेक्षित अमल्ल्याचें
पृथ्वी व्हाणें मंगल्ल्याचें रचिव हें
रचिवन यानी स्पष्ट केलें आहे. रचिवनीचें
महत्त्व माहित्नायनाय विज्ञानिनायें प्रथम
मिर्मुन् पुन्हा एकदा स्पष्ट ठप्यता प्रथम
करता आहे. रचिवनाचो उमगताय पुन्हा
चो वाहपयला मुन् हें अमल्ल्याचें
संकेत
पवसायानी संबंदिता हिया अर्थी तज्ज्ञ
होवता अमल्ल्याचें तें दहल्लानें तज्ज्ञ

रवेदामधुरो रवे

८ जुलैनंतर पाऊस सक्रिय

सहितयाया अजन्मजात, भातीय दहजान, विद्वाना साहित्यी की एकूयाच व महिमान विद्वाना चोंगता पाऊन पडत. आषाढ वधपन्नास गुराव्याती काही भागात उ. खामि

७ जुलैला पाऊन हरीती लावत. आषाढा अर्धाज वदवता आता त्याचजानमन पुन, सातार, सातवी, कोल्हापुर, लातूरपु, अहमदनगर, बीड, जालना, इस्पाननगर, त्रंगुल, मरणी, नोंदे, शिंगोरी, नागपु, चंद्रपु, भंडारा, गोंया, रावठिरीती लावता. पाऊन होऊ शकतो. विद्वान महान, मारवाडआषाढ पुर्व विपत्तीती व विज्झाताना तसे अर्धे दहजान आला आता. तसेच उर भावताती काही भाग, दशजान द्वाकपन, मसु, पुर्व आषाढा ईशान भावताती काही भागात भावतात. पाऊन उधव्याती शरवत असव्याती लायी काही ७ जुलैपुर्वीत मसुलेती कोणतीती अकुल पस्थितीती लावत. दशजान-पुर्वीत मानुस सया अलिङ.

[illegible]

खेडमध्ये रेल्वेमार्ग आणि रिंगरोड भूसंपादनाविरोधात शोलेस्टाईल आंदोलन

१५ पुणे- पुणे सिंगल आगम पुणे - नाशिक रेल्वेगाडी
भूपादनाथविरोधात २९ न्यायपत्र खेड उर्वारविभागा
कार्यालयासमोर चक्री उपोषण आंदोलन मुक्त आहे. मात्र
या आंदोलनाची दखल न घेतल्यामुळे एका आंदोलकाचे
नगरपालिकेच्या पाण्याच्या टाकीवर चढून
शाले स्ट्राईल आंदोलन केले आणि या
आंदोलकाचे पुणे-नाशिक रेल्वे मार्ग, सिंग
रोड हटाव शेतकरी बचाव' अशा घोषणा
दिल्या. खेड तालुका सिंगल व रेल्वे विरोधी
शेतकरी कृती समितीचे अध्यक्ष पाटललयापुत्र
गवारे यांनी आज सकाळी ८ वाजल्यामुनू गजमुक्कनर येथील
पाणीगुड्यात जोरच्या टाकीवर चढून शोस्त्रस्ट्राईल आंदोलन
मुक्त केले. ही टाकी खेड उर्वारविभागा कार्यालयासमोरच असून
तुलसी नगरपालिकेचे कचराची आणि इंधनही उर्वारविभागा

प्रदल केला, तरी देखील ते मराठपर मकर ठाकीचा निजवाचन
चलत. अडविल्याखाली उडी मारून, अशी धमकी त्यांनी
दिली. एकदाच चद्रपुण षड जनीन भुरंगान्दविरोधात घोषणा
दिल्या. पोलिसांनी त्यांना खाली उतरण्याचे आवाहन केले. मात्र
त्यांनी त्याकाळी दुर्लक्ष केले आणि कोणी पाहू न
आल्याखाली उडी मारून, अशी धमकी
दिली. त्यांनी उपविभागीय अधिकाऱ्याला
बलाढ्यवाण्याचे आवाहन केले. दमण्या
महाठग राज्य नसे किंवाक महामंडळाकडून
पुणे निरोडामंडळी आणि पुणे - नाशिक
रेल्वेमार्गासाठी खेड तालुक्यातील खालुत्रे, निगोचे, कुठुळी, मी
जिबळी, केळगाव, आळंदी, चहोली, धानो, सो. मरक
आणि गोलगाव या १२ गावांमधील जमिनी मर्यादित करण्यात ये
अमुन शेतीच्याचा वा भुरंगान्दना विरोध अशी

शाळांनो ५० टक्के शुल्क माफ करा! पुण्यात विविध संघटनांचे आंदोलन

पुणे - कोरोना काळात विद्यार्थ्यांचे पालक आर्थिक संमरुदात सप्लेस होऊन शाळांमध्ये आंतालाईन शिक्षणशाखावर कोणतेही कार्य होत नाही. त्यामुळे शाळांनी ५० टक्के शुल्क माफ करावे, अशी मागणी करत पुण्यातील महात्मा फुले मंडईमार्गी आज महाप्राष्ट्र नागरी कृती संमिती, वंदे मातरम् संघटना आणि जय मेहराव क्रांती मातम्पुण्यापदाधिकार्यांनी जोदार फोलोन केले. तसेच त्यांनी भव्य आंदोलन होऊन रस्त्यावर जोजोरात घोषणा दिल्या. यावेळी मातम्पुण्याचे प्रदेशाध्यक्ष सचिन जागेर

म्हणाले की, कोरोनामुळे शाळेत कोणतेही कार्यक्रम होत नसून फक्त ऑनलाईन शाळाच सुरू आहे, असे आसनागरी शाळाकडून संपूर्ण की घेण्यात येत आहे. फी न भल्यास विद्यार्थ्याला शिकवले जात नाही. हे चुकीचे असेल शाळा प्रशासनात ५० टक्के फी माफ करवी आणि पालकाना जो त्रास दितात त्यात आहे, तो कमी करण्यात यावा, इतरांमध्ये सावित्रीबाई फुले, महात्मा ज्योतीराव फुले, आदिहत्यांच्या होळकर अशा महापुरुषांनी आपले संपूर्ण जीवन मला-मर्लींनी शिकवले म्हणून

समाजासाठी वाहिले, अशा महाराष्ट्र मध्यमवर्गीय गरीब जे जागतिक कोरोना महामारीमुळे आधीच त्रस्त आहेत, अशा पालकांना शाला पूर्ण फी भरण्यासाठी तगादा लावत आहे. शालांमध्ये याचवेळी देखील जागतिक उपक्रम, क्रीडादिशांना उपक्रम होत नाहीत तर त्याचे पैसे पालकांना का द्यावे, म्हणून शालांनी ५० टक्के शुल्क माफ करावे, या मागणीसाठी पुणे शहरातील महाराष्ट्र नागरी कृती समिती, मातसू संघटना आणि ये मल्हार क्रांती संघटनेने कोणी

डिझेल शंभरी पार करणार

[illegible][illegible][illegible]

सही/-
अनिल गुप्ता
अतिरिक्त वरिष्ठ व्यावसायिक